

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 670**

**TO BE ANSWERED ON THE 06<sup>TH</sup> FEBRUARY, 2018/ MAGHA 17, 1939 (SAKA)**

**STRINGENT PROVISIONS FOR DRUG SYNDICATE**

**670. SHRI A. ARUNMOZHITHEVAN:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government is contemplating to invoke stringent provisions of the Unlawful Activities (Prevention) Act, 1967 against those involved in a drug syndicate operating from Jammu and Kashmir;**

**(b) if so, the details thereof;**

**(c) whether the drug law enforcement agencies across the western region have flagged off their concerns at a recent security review; and**

**(d) if so, the details thereof and the follow up action taken thereon?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) & (b): Unlawful Activities (Prevention) Act, 1967 also deals with terrorist activities and for matters connected therewith. Whenever any terrorist linkage is found with the drug syndicate, concerned Enforcement Agencies will impose this Act as per the provisions of Law .**

**(c) & (d): A Coordination cum Review Meeting of Western Region of Narcotics Control Bureau was held at Nagpur on 09.10.2017 under Chairmanship of MoS (H). During the said meeting various issues including trafficking of drugs from Kashmir has been raised. All Enforcement Agencies are directed to take necessary action.**

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